

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.406/2021

Date of Decision: 27th July, 2021

CORAM: Dr. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

1. Premshanker Shrinath Sharma,
Age 59 years, Assistant Manager (MMS)
in the O/o Sr. Manager, Mail Motor Service,
Worli Mumbai-18, resident of D-4/2,
P&T Colony, Santacruz East, Mumbai - 29
Mobile - 9892565328.
2. Pramod D. Tatkare,
Age 50 years, Assistant Manager (MMS)
O/o. Sr. Manager Mail Motor Service,
Mumbai-18, resident of:Flat No.004,
Bldg No.Compaq-02,
Mahalaxmi Nagar (Jasmin)CHS Ltd,
Sector-4, Matheran Road,
Nere village, Panvel East,
- 4102061.
Mobile - 9702707644

... *Applicants*

(By Advocate Shri D.M. Shukla)

VERSUS

1. The Union of India (through Secretary Posts)
Department of Posts, Dak Bhawan,
New Delhi - 110 001.
2. Union of India through
the Secretary Expenditure,
Department of Expenditure,
New Delhi - 110 001.
3. The Chief Postmaster General,
Maharashtra Circle,
Mumbai - 400 001.
4. The General Manager (Finance)
Maharashtra Circle, O/o CPMG,
Maharashtra Circle,
Mumbai - 400 001.

... *Respondents*

Proceeding conducted through videoconferencing with
consent of counsel for the applicants

ORDER (ORAL)
Per: Ravinder Kaur, Member (J)

Present:

Shri D.M. Shukl, learned counsel for the applicants.

2. Heard on admission and MA No.400/2021 seeking permission to file the petition jointly. MA No.400/2021 is allowed.

3. The applicants in pursuance to the order dated 11.02.2020 in OA No.144/2020 seeks directions to the respondents to grant benefits of non-functional grade pay of Rs.5400 after having completed 4 years of regular service in grade pay of Rs.4800/- in terms of Office Memo dated 19.01.2021 issued by the respondents.

4. Shri Shukl points out that the applicants' representations dated 09.02.2021 and 26.03.2021 respectively on the subject are pending with the respondents. He requests that the respondents be directed to dispose of these representations in time bound manner.

5. In the interest of justice at the admission stage itself, we dispose of this OA by directing the respondents to consider and dispose of pending representations as referred to above as per applicable

law/rules and instructions with a reasoned and speaking order within eight weeks from the date of receipt of certified copy of this order and to communicate the order to the applicants within one week thereafter. No order as to costs.

(Ravinder Kaur)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

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